

ACT No. XXII OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 15th September, 1899.)

An Act further to amend the Indian Coinage Act, 1870, and the Indian Paper Currency Act, 1882.

XXIII of 1870.
XX of 1882.

WHEREAS it is expedient further to amend the Indian Coinage Act, 1870, and the Indian Paper Currency Act, 1882; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Coinage and Paper Currency Act, 1899; and

Short title and commencement.

(2) It shall come into force at once.

XXIII of 1870.

2. For section 12 of the Indian Coinage Act, 1870, the following section shall be substituted, namely:—

Substitution of new section for section 12, Act XXIII, 1870. Gold coins a legal tender.

“12. Gold coins, whether coined at Her Majesty’s Royal Mint in England, or at any Mint established in pursuance of a Proclamation of Her Majesty as a branch of Her Majesty’s Royal Mint, shall be a legal tender in payment or on account at the rate of fifteen rupees for one sovereign:—

§§ 3 & 34
Viot., c. 10.

“Provided that such coins have not been called in by any Proclamation made in pursuance of the Coinage Act, 1870, or have not lost weight so as to be of less weight than that for the time being prescribed for like coins by or under the said Statute as the least current weight.”

XX of 1882.

3. To section 11, clause (a), of the Indian Paper Currency Act, 1882, the following words and figures shall be added, namely:—

Addition to section 11, clause (a), Act XX, 1882.

XXIII of 1870.

“or in gold coin which is legal tender under the Indian Coinage Act, 1870.”